

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat,
Srinagar/Jammu

Notification

Jammu, the 25th of July, 2023

S.O 397 In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoints Mr Tahir Ahmad Malik (Headquarter Assistant), holding the additional charge of Tehsildar Aloosa to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate(Aloosa) within his territorial jurisdiction.

By Order of the Government

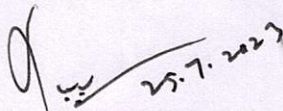
Sd/-
(Achal Sethi)
Secretary to Government,

No. LAW-Powr/24/2022-10

Dated: 25-07-2023

Copy to the:-

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Kashmir.
- 3) Secretary to Government, Revenue Department
- 4) District Magistrate, Bandipora. This is with reference to his letter No. DCB/PS/2023/809-10 dated 19-07-2023.
- 5) General Manager, Government Press, Srinagar for publication in an extra ordinary issue of the Government Gazette.
- 6) S. O. Section, Department of Law, Justice and Parliamentary Affairs.
- 7) Incharge Website.


(Shamim Ahmad Wani)
Senior Law Officer

Department of Law, Justice and Parliamentary Affairs



